

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.70311 of 2013

(Arising out of Order-in-Appeal No.01-02/CE/B-II/2013 dated 03.01.2013 passed by Commissioner(Appeals) of Central Excise, Customs & Service Tax, Bhubaneswar.)

M/s. Maa Laxmi Steels Private Limited

(San-Nuagaon, Chikatmati, Rourkela, Dist-Sundargarh, Odisha.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Bhubaneswar-II

.....Respondent

(Rajaswa Vihar, C.R.Building, Bhubaneswar, Orissa.)

APPEARANCE

Shri Rajesh Sharma, Advocate for the Appellant (s)

Shri A.K.Biswas, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO.75278/2021

DATE OF HEARING : 9 June 2021

DATE OF DECISION : 9 June 2021

P.K.CHOUDHARY :

The respondent Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues, on behalf of the appellant, under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

(P.K.CHOUDHARY)

MEMBER (JUDICIAL)